

(9)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2942/2002

Wednesday, this the 13th day of November, 2002

Hon'ble Shri Justice V.S.Agarwal, Chairman
Hon'ble Shri A.P. Nagrath, Member (A)

Madan Lal
s/o Shri Bishember
WZ-84, Todpur
Near Behari Colony, New Delhi-12
(By Advocate: Shri V.S.R.Krishna)

...Applicant

Versus

1. The Director General
Council of Scientific & Industrial Research
Rafi Marg, New Delhi-1
2. The Director
National Physical Laboratory
Dr. K.S. Krishnan road
New Delhi-12

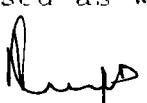
...Respondents

O R D E R (ORAL)

Shri Justice V.S.Agarwal:

Learned counsel for applicant states that he had preferred the application because an objection was taken before the Conciliation Officer in pursuance of his application filed before the Assistant Labour Commissioner-cum- Conciliation Officer under the Industrial Disputes Act. Learned counsel further states that he may be permitted to withdraw the present application with liberty to take all legal and factual pleas available to him, including the one before the Conciliation Officer.

2. Allowed as prayed. Subject to aforesaid, OA is dismissed as withdrawn.


(A.P. Nagrath)
Member (A)


(V.S.Agarwal)
Chairman

/sunil/